

No.7-43/PCC/NGT(O.A(606/2018)/2021/ 1715
अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair-744 103 Tel/Fax 250370
E-mail: dstpcc-andamans@nic.in

Port Blair, dated the 28th September, 2022

To,

The Registrar General,
Hon'ble NGT Court,
Principal Bench,
New Delhi.

In the matter of O.A No. 606 of 2018

Sub: Submission of compliance report in PPT mode for the appearance of Chief Secretary, Andaman & Nicobar Administration- reg.

Sir,

Kindly find enclosed the compliance report on Solid & Sewage Waste Management in Andaman & Nicobar Islands in PPT Mode for the appearance of Chief Secretary, Andaman & Nicobar Administration which is scheduled on 29.09.2022.

Encl.: A/a

Yours faithfully,

Member Secretary, ANPCC

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.606 OF 2018**

IN THE MATTER OF:

Compliance of Municipal Solid Waste Management Rules, 2016.

**ACTION TAKEN REPORT ON BEHALF OF
RESPONDENT- (ANDAMAN AND NICOBAR
ADMINISTRATION).**

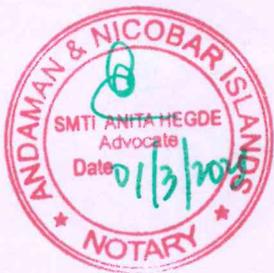
I, Chetan B. Sanghi, S/o. Dr.V.B. Sanghi aged about 55 years, holding the post of Chief Secretary, Andaman and Nicobar Administration having office at Secretariat, Port Blair, Andaman and Nicobar Islands do hereby solemnly affirm and state that I am conversant with the facts and circumstances from the records of the case. Thus, I am competent to swear to this Action Taken Report on behalf of Andaman and Nicobar Administration.



1. That this Hon'ble Tribunal vide Order dated 31.01.2020 in Original Application No.606 of 2018 directed the Chief Secretaries/Administrators of all States and Union Territories to furnish a compliance report in respect of significant environmental issues in terms of earlier orders of this Hon'ble Tribunal and Orders of the Hon'ble Supreme Court of India. The last Action Taken Report was filed by the Andaman and Nicobar Administration on 23.11.2020 in the

above captioned case. It is submitted that the directions of this Hon'ble Tribunal have been duly complied with and the following status is informed to this Hon'ble Tribunal qua their directions/orders in the Order dated 31.01.2020. A true copy of the Order dated 31.01.2020 passed by this Hon'ble Tribunal in O.A No.606 of 2018 is annexed and marked hereto as Annexure-R-1(Pg Nos to).

2. With regard to the direction issued by this Hon'ble Tribunal in respect of "*Compliance of Rule 22 of Solid Waste Management Rules, 2016, failing which every local body to pay compensation at the rate of Rs.5 lakh per month per local body and Rs.1 lakh per month per other local body from 01.04.2020 till compliance*", it is submitted that the Andaman and Nicobar Administration has taken all essential steps in ensuring compliance of Rule 22 and improvement of Solid Waste Management practices in compliance with the provisions of The Solid Waste Management Rules, 2016. The present status for compliance of Rule 22 of The Solid Waste Management Rules, 2016 is as follows:



Sl. No.	Activity	Present Status	Revised Timeline
1.	Identification of suitable sites for setting up solid waste processing facilities.	24 lands Identified for setting up of solid waste processing facilities for 24 municipal wards of Port Blair Municipal Council (PBMC). 12 identified lands set up with solid waste processing	N/A

		facilities. 9 Solid Liquid Resource Management (SLRM) Centers, 2 electric compost plants and a 3-R center are operational. Presently, 12 solid waste processing facilities are catering to 24 municipal wards.	
2.	Identification of suitable sites for setting up common regional sanitary landfill facilities	Identified. The Common regional sanitary landfill is situated at Brookshabad, Port Blair. However, the A&N Administration in order to achieve zero landfill by 2020-21 has successfully closed the landfill and solid waste of 24 municipal wards are being transported to 9 SLRM Centers, 2 electric compost plants and a 3-R center for processing.	N/A
3.	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities	Industries Department has allocated one unit with area 1500 sq.m for plastic processing in Industrial Estates. Additionally, a total of 500 sq.m area in Industrial Estates has been earmarked	N/A



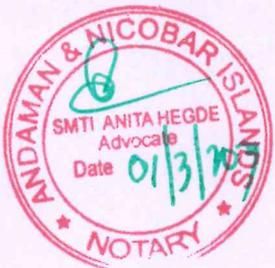
		for Solid Waste Processing and Disposal facility.	
4.	Enforcing waste generators to practice segregation of bio-degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source.	100% of households practicing source segregation of waste. Fines are being imposed to violators regularly under the PBMC Solid Waste Handling & Management Bye-Laws, 2017. A total of 13,899 violators have been fined and an amount of Rs. 54,87,629.00 was collected.	N/A
5.	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	The PBMC has achieved 100% door to door segregated waste collection and transportation in all 24 municipal wards. The PBMC has procured and operationalised 8 nos of compartmentalized segregated waste collection autos. Additionally, 27 trucks have been dedicated for segregated waste (wet & dry) collection. Presently, 35 covered vehicles are being utilized for transportation of	N/A



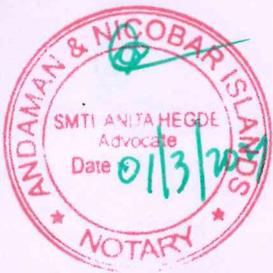
		<p>segregated waste to 12 solid waste processing facilities catering to 24 municipal wards.</p> <p>PBMC is in the process of procuring 16 nos of segregated waste transportation vehicles under the Smart City Project.</p>	
6.	<p>Ensure separate storage, collection and transportation of construction and demolition wastes.</p>	<p>The PBMC has 3 C&D waste collection centers in Port Blair City.</p> <p>C&D waste are collected on call basis through designated PBMC call center/control room.</p> <p>Thereafter, on reports of potholes, requirement requisition received for low lying areas, the collected C&D waste is utilized for filling and maintenance work.</p>	N/A
7.	<p>Setting up solid waste processing facilities by all local bodies having 100000</p>	<p>The Port Blair Municipal Council (PBMC) is the only urban local body and presently, 12 solid waste processing facilities are catering to 24 municipal</p>	December 2021



	or more population	wards. Setting up of remaining 12 solid waste processing facilities will be completed by December 2021.	
8.	Setting up solid waste processing facilities by local bodies and census towns below 100000 population.	26 Solid Waste Management Clusters notified by RD&P. 10 clusters are operational. 14 clusters constructed. 02 clusters under construction. Setting up of remaining 16 solid waste processing facilities will be completed by March 2021.	March 2021
9.	Setting up common or standalone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable	PBMC has started 100 percent source segregation in all 24 wards, so far 83.34 percent of total waste is transported to 12 solid waste processing facilities. The waste being dumped earlier at Brookshabad has been stopped since 27-01-2020. This waste is now being segregated and transported through 9 SLRM centers, 2 electric compost plants and a 3-R center set up by PMBC. As on date, only the inert	N/A



	inert wastes as permitted under the Rules	waste approximately 16.66 percent are being dumped.	
10.	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules.	The vast expanse of rural areas makes it logistically difficult to bring all waste to a common landfill. The RD&P has formulated and notified 26 Solid Waste Management Clusters to achieve the target of zero landfill. 10 clusters are operational. 14 clusters constructed. 02 clusters under construction.	March 2021
11.	Bio-remediation or capping of old and abandoned dump sites.	The Common Regional Sanitary Landfill (CRSL) located at Brookshabad has been successfully closed by the PBMC to achieve zero landfill. The Old Common Regional Sanitary Landfill is covered with green capping and PBMC has invited RFP (Request for Proposal) for bio-remediation of the CRSL through eTendering Portal.	March 2021



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		The PBMC is in the process of bio-mining with authorized agencies by March 2021.	
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The Major Steps taken by the Administration to address the issues of Solid Waste Management in compliance with the provisions of The Solid Waste Management Rules, 2016 in the Union Territory of Andaman and Nicobar Islands include the following:

- i) Port Blair City has been declared as an Open Defecation Free+ City since 23.09.2019. All community and public toilets are functional and well maintained.
- ii) The Port Blair Municipal Council (hereinafter referred as PBMC) has successfully achieved 100% door to door segregated collection of waste and transportation in all 24 municipal wards. The collected segregated waste is transported to 9 Solid Liquid Resource Management (SLRM) Centres, 2 electric compost plants and a 3-R centre equipped with 7 baling machines, 2 shredding machines and composting units situated across all 24 municipal wards for further segregation, baling, shredding of dry waste and composting of wet waste.
- iii) The PBMC has procured and operationalised 8 nos of compartmentalized segregated waste collection autos and is in the process of procuring 16 nos of segregated waste transportation vehicles under the Smart City



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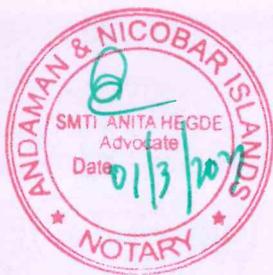
Project to cater to all 24 municipal wards. Additionally, 27 trucks have been dedicated for segregated waste (wet & dry) collection. Presently, 35 covered vehicles are being utilized for transportation of segregated waste to 9 Solid Liquid Resource Management (SLRM) Centres, 2 electric compost plants and a 3-R centre situated across all 24 municipal wards. A true copy of the Action Taken Report submitted by PBMC, A&N Administration vide letter no. 41/EE-III/SWM/MC/2018-19/211 dated 29.01.2021 is annexed and marked hereto as Annexure-R-2(Pg No. _____).

- iv) In absence of recycling units in Andaman & Nicobar Islands, the collected segregated waste of plastic, cardboard, paper, metal, glass and other dry wastes after baling and shredding processing are transported to mainland for recycling through authorized agencies.



- v) With regard to waste processing units based on composting/bio-methanation, PBMC has established 05 decentralized composting units and utilises 01 captive Bio-methanation plant of Dr. B.R. Ambedkar Institute of Technology of 0.5 MTPD capacity for wet waste management of Pahargaon area. Further, 10 schools and 01 college have also made captive composting units, 21 Households in Bathubasti, Port Blair have installed captive bio-gas plants for waste processing.

- vi) The decentralized wet waste/organic waste earth pits are operational from 30.12.2019. The PBMC collects cattle dung, egg shells and lemons from street vendors and transforms it into manures/other products. The PBMC utilizes the manure in maintaining public parks and through their stall set up at Gandhi Park, sells the same to the general public.
- vii) The PBMC is constantly raising awareness and is committed to provide a 'Clean and Green' environment to its citizens. To promote "Reduce, Reuse and Recycle" Principle, the PBMC has set up a 3-R Centre and has registered 3 SHGs of Sanitary workers to utilize the segregated waste collected and stored in SLRM Centres. The recycled products are being sold by these SHGs which aids in income generation.
- viii) 24 lands comprising of area 200 sq.mtr each have been identified for setting up Solid Liquid Resource Management Centres (SLRMC). 9 Solid Liquid Resource Management (SLRM) Centres, 2 electric compost plants and a 3-R centre are fully functional and presently catering to all 24 wards. Setting up of remaining 12 solid waste processing facilities will be completed by December 2021.
- ix) The Administration has stopped dumping of waste at Brookshabad except inert waste and has achieved zero waste burning at the common regional sanitary landfill situated at Brookshabad.



- x) The PBMC has dedicated 03 trucks for segregated collection of PET/Plastic, Glass, cardboard etc. from commercial establishments.
- xi) The PBMC has dedicated 02 autos for collection of cattle dung, egg shells, tea powder and squashed lemon etc. from various small shops.
- xii) The Old Common Regional Sanitary Landfill (CRSL) is covered with green capping and PBMC has invited RFP (Request for Proposal) for bio-remediation of the CRSL through eTendering Portal. The PBMC is in the process of bio-mining with authorized agencies by March, 2021.
- xiii) The PBMC as per the Minutes of the meeting held on 14.10.2019 with Stakeholders cum Waste generators operating within Port Blair City, informed that Stakeholders viz ACCI, Hoteliers & other Associations shall finance for wet organic waste management facility like Bio-methanation/Bio-gas or compost plant under CSR. PBMC has identified Dr. Radha Krishnan Park for installation of 5 MT Bio-methanation Plant which will be procured through GeM Portal. The Bio-methanation Plant will process the wet waste of vegetable markets.
- xiv) The PBMC has framed and notified the PBMC- Solid Waste Handling & Management Bye Laws, 2017 and Rs. 54,87,629.00 has been collected as spot fines and charges from violators under the Bye Laws.



- xv) The PBMC has authorized 13 waste vendors to collect and transport plastic waste, cardboard, paper, metal, glass and other dry wastes to mainland for recycling. So far, 295.6 tons of plastic waste, 243.153 tons of cardboard, 67.69 tons of glass, 35.85 tons of mixed plastic waste, 30.03 tons of tetra pack and 18.19 tons of plastic cement gunny bags/MLP have been transported to mainland for recycling.
- xvi) The PBMC has authorized 01 waste vendor to collect and transport used oil waste (Hazardous) and E-waste to mainland for recycling. In October 2020, 16.6 tons of Waste Oil had been transported to mainland for recycling.
- xvii) The Department of Rural Development and Panchayat (RD&P) has initiated door to door segregated collection of waste from all households, commercial establishments and institutions in rural areas. So far, 59 out of 70 Gram Panchayats have commenced door to door segregated collection of waste. The RD&P has notified 26 solid waste management clusters for 70 Gram Panchayats. 14 clusters cater to 37 Gram Panchayats of North & Middle Andaman District, 11 clusters cater to 30 Gram Panchayats of South Andaman District and 1 cluster caters to 3 Gram Panchayats of Nicobar District.



Out of 26 clusters, 10 clusters are completely operational. Remaining, 14 clusters have been constructed and 02 clusters are under construction. The collected segregated dry waste after baling process is transported to mainland for recycling through authorised agencies. The collected segregated wet waste is utilised after composting.

Clusters of South Andaman District and North & Middle Andaman District have been supplied with 08 baling machines and 10 baling machines respectively. Order for 01 baling machine and 07 shredding machines has been placed and is expected to be installed by February 2021.

xviii) Approximately, 28,000 kgs of dry wastes like plastic, glass, tetra packs and cardboard from Swaraj and Shaheed Dweep have been transported to mainland for recycling through authorised agencies in January, 2021.



xix) The RD&P in the month of January 2021 conducted mega beach and coastal area cleanup drives in Swaraj Dweep, Shaheed Dweep, Viper Island, North Bay, Little Andaman, Baratang and Rangat. More than 25,000 Kgs of marine litter in the form of Glass bottles, plastics, nets, discarded clothes and footwears etc. have been collected and transported to mainland for recycling through authorised agencies.

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xx) The RD&P has framed and notified their Andaman & Nicobar Islands Panchayati Raj Institutions and Tribal Councils Rural Areas Solid Waste (Handling and Management) Bye Law, 2019 to include a mandatory provision for user-fee collection from individual households, commercial establishments and institutions and included spot fines against the violators. An amount of Rs. 6,92,455 has been collected as User-Fees from households and commercial establishments.

xxi) The State Level Advisory Body (SLAB) has been constituted under Order No.359 dated 02.02.2018 by the Andaman and Nicobar Administration. Thereafter, vide Order No.414 dated 12.02.2019, a State Level Advisory Committee was constituted under the chairmanship of the Chief Secretary. So far, 11 monthly SLAC meetings have been convened.

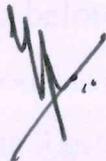


3. With regard to the direction issued by this Hon'ble Tribunal in respect of "*commencing the work of legacy waste sites remediation from 01.04.2020 till compliance, failing which will result in liability to pay compensation at the rate of Rs.10 lakh per month per Local Body for population of above 10 lakhs, Rs.5 lakh per month per Local Body for population between 5 Lakhs and 10 lakhs and Rs.1 lakh per month per other Local Body*", it is submitted that the Andaman and Nicobar Administration in a bid to achieve zero landfill by 2020-21 has successfully closed the landfill and accomplished the target of zero waste burning at the

Common regional sanitary landfill situated at Brookshabad. The Old Common Regional Sanitary Landfill is covered with green capping and PBMC has invited RFP (Request for Proposal) for bio-remediation of the Common regional sanitary landfill through eTendering Portal. The PBMC is in the process of bio-mining with authorized agencies by March, 2021.

4. With regard to the direction issued by this Hon'ble Tribunal in respect of "*steps be ensured by the Chief Secretaries in terms of directions of this Tribunal especially w.r.t. plastic waste, biomedical waste, construction and demolition waste which are linked with solid waste treatment and disposal. Action may also be ensured by the Chief Secretaries of the States/UTs with respect to remaining thematic areas viz. hazardous waste, e-waste, polluted industrial clusters, reuse of treated water, performance of CETPs/ETPs, groundwater extraction, groundwater recharge, restoration of water bodies, noise pollution and illegal sand mining.*", it is submitted that major steps have been taken by the Administration to ensure compliance of all environmental norms.

The Steps taken by the Administration to address the issues of Plastic Waste Management in compliance with the provisions of The Plastic Waste Management Rules, 2016 in the Union Territory of Andaman and Nicobar Islands include the following:



i) The Andaman and Nicobar Administration banned manufacture, storage, use, import, transportation, distribution and sale of single use plastic items vide Notification No.186 dated 05.09.2019. The ban is effective from 05.11.2019. The enforcement team constituted vide Order No.1683 dated 06.11.2019 had undertaken random inspections of consignments at Haddo wharf from 05.12.2020 to 08.01.2021. An amount of 13,070 packages were inspected and 270 kgs of banned single use plastic items have been seized. A true copy of the Report dated 08.01.2021 submitted by Port Management Board is annexed and marked hereto as Annexure-R-3(Pg No.).

ii) The Central Island Agricultural Research Institute (CIARI), Port Blair is frequently organizing skill training programmes on Bamboo Straw Making for unemployed women to promote the alternatives to Single Use Plastic and to reduce the footprints of plastics in the Islands.

iii) The enforcement agencies of the ban on single use plastic items conducted various surprise checks and seized more than 10 MT of banned plastic items from 3 establishments in December 2019. Complaint Registered (C.R) cases against all 3 establishments were filed before the Hon'ble Judicial Magistrate First Class I Court at Port Blair. Summons have been issued against the 3 establishments.



iv) The Andaman and Nicobar Administration vide Notification No.225 dated 24.09.2019 has revised Notification No.202 dated 02.08.2010 on ban on the use, manufacture and sale of plastic carry bags irrespective of its thickness, size, color and nature. The revised Notification strengthened the enforcement agencies by constituting a Task Force at Tehsil level and only allowing 100% compostable/biodegradable bags certified by Central Pollution Control Board in the Union Territory of Andaman and Nicobar Islands. The Andaman and Nicobar Administration is conducting regular enforcement drives and 4324 kgs of plastic and non-woven cloth bags have been recovered. Penalties amounting to Rs. 1,48,400.00 have been recovered from 1029 inspections and license of 3 shops have been temporarily suspended.



v) The Andaman and Nicobar Administration to eliminate use of single use or short life PVC (Poly Vinyl Chloride) for flags & banners has directed vide Order No.210 dated 19.05.2020 to use alternatives such as cloth banners, light weight textile fabrics, wrinkle resistant wrap knit, natural fibre based sandwich boards, resin infused papers particles boards etc in various government functions, seminars, workshops, advertisements etc.

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vi) A Committee had been constituted vide Order No.69 dated 19.07.2019 for examining the import of single use plastic items/packaging and to put in place Extended Producers Responsibility (EPR) modalities under Rule 9 of The Plastic Waste Management Rules, 2016. A one-day consultative workshop was held on 15.11.2019 wherein the major PIBOs (Producers, Importers and Brand Owners) supplying plastic packaged goods to Andaman and Nicobar Islands submitted their EPR Proposals in coordination with local bodies.

vii) Thereafter, An EPR mechanism was finalized by the Administration and Public Notice dated 13.12.2019 and a compliance undertaking was issued to all PIBOs wherein it was decided that conditional permission will be granted only to those who follow the EPR Policy and shipments of non-complying entities will be disallowed from February 2020. 117 PIBOs have been granted conditional permission under EPR mechanism.

viii) After COVID-19 unlock guidelines were issued, EPR compliance was reviewed by the Andaman and Nicobar Administration in October 2020 and 110 PIBOs were issued Notices to ensure necessary compliance up to the quarter of July – September 2020 by 30th November 2020, failing which the conditional permission granted to the PIBOs shall stand withdrawn.

Additionally, 81 PIBOs were issued Direction/Notice under Section 5 of the Environment (Protection) Act,



1986 and Notification no. S.O 23(E) dated 08.01.1997 for enforcement of Rule 9 of Plastic Waste Management Rules, 2016 and for failing to submit information in the prescribed format up to the quarter of July – September 2020.

- ix) A VC meeting under the chairmanship of the Member Secretary, ANPCC was held on 18.12.2020 at 2.30 pm with major PIBOs and PROs to discuss the streamlining process of data submission and ways in which PIBOs and PROs can further contribute to effective implementation of EPR.

A meeting under the chairmanship of the Chairman, ANPCC was held on 16.02.2021 at 11 am with IT Department to discuss development of a software for capturing EPR data for effective implementation of EPR in the Islands. From the period October 2019 to December 2020, approximately **730 MT** of plastic has been imported by PIBOs into these islands and **219.96 MT** of waste plastic has been collected & transported to mainland for recycling and 9.2 MT of shredded waste plastic was utilised in road construction. A true copy of the consolidated EPR Report is annexed and marked hereto as Annexure-R-4(Pg Nos. _____ to _____).

- x) The Andaman and Nicobar Administration vide Notification No.07 dated 10.01.2019 has made use of 8-10% of waste plastic in road construction mandatory.

In Car Nicobar District, 2.97 MT of plastic waste was utilized in construction of various roads amounting to 7.505 lane-km. From January 2019 to January 2021, the PBMC has utilized 39.71 MT of shredded waste plastic for construction of various roads amounting to 27 lane-km within the jurisdiction of the municipal area. The Andaman Public Works Department (APWD) has submitted that 6.45 MT of shredded plastic waste has been utilized for repairs of various roads amounting to 0.45 lane-km across Port Blair City.

xi) To reduce the plastic footprints due to PET bottles, the Administration has initiated to install water ATMs to facilitate the general public and tourists to provide good quality drinking water and to reduce the dependency on package drinking water. A Total of 29 water ATMs have been installed. The PBMC has installed 16 Water ATMs in the urban area and RD&P has installed 13 Water ATMs in the rural area.

xii) The ANPCC (Andaman and Nicobar Pollution Control Committee) grants 100% freight exemption on transportation of glass and plastic waste to mainland for recycling (Scheme extended upto 2021 vide Notification No. 223 dated 30.08.2019). From October 2011 to November 2020, 1531.59 MT of plastic waste and from April 2012 to November 2020, 2620.77 MT glass waste have been transported to mainland for recycling.



xiii) The Rural Development and Panchayat (RD&P), with regard to scientific disposal of plastic waste, has formulated and notified 26 clusters and proposed to develop Plastic Waste Collection Centres for each of these clusters. As part of the World Bank Incentive Fund under SBM(G) received from the Department of Drinking Water and Sanitation, Ministry of Jal Shakti, the RD&P Department to successfully carry out SWM activities is set to provide 29 e-Carts with tipping facility for segregated waste collection by Gram Panchayats, 700 Wheel Barrows, 840 Waste Containers and other tools for effective management of waste.



xiv) Out of 26 clusters, 10 clusters are operational. Remaining, 14 clusters have been constructed and 02 clusters are under construction. The collected plastic waste after baling process is transported to mainland for recycling through authorised agencies.

Clusters of South Andaman District and North & Middle Andaman District have been supplied with 08 baling machines and 10 baling machines respectively for disposal of plastic waste. Order for 01 baling machine and 07 shredding machines has been placed and is expected to be installed by February 2021.

5. It is submitted that the steps taken by the Administration to address the issues of Bio-Medical Waste Management in compliance with the provisions of The Bio-Medical Waste Management Rules, 2016 in the Union Territory of Andaman and Nicobar Islands include the following:

- i) Due to geographical isolation of these islands and lower waste volumes generated per unit area, there is no Common Bio-medical Waste Treatment Facility (CBWTF) in the Union Territory of Andaman and Nicobar Islands. However, for scientific disposal of Bio-medical waste, 6 incinerators at various HCFs of 3 Districts of Andaman & Nicobar Islands are being utilised as per the following details:

Sl.No.	District	Name of the HCFs	Capacity
1.	South Andaman	GB Pant Hospital	100 kg/hour
		CHC Bambooflat	50 kg/hour
2.	Nicobar	CHC Nancowry	50 kg/hour
3.	North and Middle Andaman	Dr. R.P Hospital Mayabunder	50 kg/hour
		CHC Diglipur	50 kg/hour
		CHC Rangat	50 g/hour

The incinerator installed at GB Pant Hospital with a capacity of disposing 100 kg per hour is being utilized for disposing Bio-Medical Waste being generated at Port Blair town by government and as well as private



Health Care Facilities (HCFs) in South Andaman District. The incinerators in North & Middle Andaman District and Nicobar District are being utilized for disposing Bio-Medical waste generated by government HCFs as well as private HCFs in respective jurisdictions. In other small HCFs, the Bio-Medical waste are being disposed through deep burial in accordance with the provisions of The Bio-Medical Waste Management Rules, 2016.

- ii) The Directorate of Health Services has initiated proposal for procurement of 5 BMW incinerators at different HCFs as per the following details:

Sl. No.	District	Name of the HCFs	Capacity
1.	South Andaman	PHC Garacharma	100 kg/hour
		PHC Hutbay	50 kg/hour
		PHC Swaraj Dweep (Havelock)	50 kg/hour
2.	Nicobar	BJR Hospital Car Nicobar	50 kg/hour
		PHC Campbell Bay	50 kg/hour

The construction work for installation of the above 5 incinerators at various HCF's has been completed. The proposed procurement of 5 incinerators was re-tendered on 23.08.2020 and purchase order was placed on



21.10.2020 through GeM portal. The purchase of the incinerators is under process.

- iii) 7 autoclaves and 7 Bio-medical Shredders have been purchased and installed at 7 HCF's namely PHC Garacharma, PHC Tushnabad, PHC Wimberlygunj, PHC Campbell bay, PHC Swaraj Dweep, PHC Billiground and GB Pant Hospital.
- iv) The inventorization of HCFs has been completed. Approximately 44151.252 kg/month of BMW from Government HCFs and 604.99 kg/month of BMW from Private HCFs is generated and disposed as per The Bio-Medical Waste Management Rules, 2016.
- v) The Andaman & Nicobar Pollution Control Committee (ANPCC) has received a total of 182 applications for authorisation from HCFs in Form II under Rule 10 of the Bio-medical Waste Management Rules, 2016. Out of 182 HCFs, 91 HCFs have been granted authorisation and 83 HCFs are pending for inspection. 8 HCFs have been granted letters with the direction to comply with BMWM Rules, 2016, failing which action under the Environment Protection Act, 1986, the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 will be taken.



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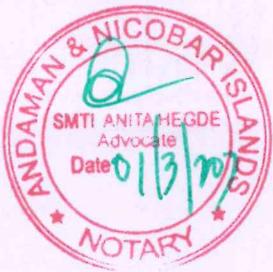
- vi) The proposal for installing barcode system in GB Pant Hospital has been entrusted to Andaman and Nicobar Islands Institute of Medical Sciences, Port Blair (ANIIMS).
- vii) The Directorate of Health Services is in the process of procuring a new incinerator with Online Continuous Emission Monitoring System (OCEMS) to be installed in GB Pant Hospital as a single unit.
- viii) Supervisory visits of HCFs are regularly conducted to assess the bio-medical waste management system. Supervisory visits of 2 HCFs were conducted on 18.01.2021 and it was found that BMW was properly segregated and collected in colour coded bags in compliance of BMWM Rules, 2016.
- ix) Capacity building training and awareness programmes are regularly being conducted for medical officer, staff nurses, paramedical workers and sanitary workers.
- x) The District Level Task Force Committee is regularly monitoring compliance of the provisions of BMWM Rules, 2016 in HCFs. Every hospital has also constituted a BMW Committee to ensure compliance of BMWM. A true copy of the Action Taken Report submitted by the Directorate of Health Services, A&N Administration vide letter no.BMWM/DHS/BMWMAActionPlan/2019/PartV/202



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dated 01.02.2021 is annexed and marked hereto as
Annexure-R-5(Pg Nos. to).

6. With regard to construction and demolition waste which are linked to solid waste treatment and disposal, it is submitted that PBMC has 3 C&D waste collection centers in Port Blair City. C&D waste are collected on call basis through designated PBMC call centre/control Room and stored in the custody of concerned engineering site office. Thereafter, on reports of potholes, requirement requisition received for low lying areas, the collected C&D waste is utilized for filling and maintenance work.
7. With regard to hazardous waste, the matter was being dealt by this Hon'ble Tribunal in O.A No.804 of 2017 vide Order dated 26.08.2019, it was directed to include the status of compliance in the compliance reports being submitted in O.A.No.606 of 2018. It is submitted that none of the 134 contaminated sites and 195 probable contaminated sites are situated in the Union Territory of Andaman and Nicobar Islands. It is further submitted that there are 4 industrial units categorised as cleaning, emptying and maintenance of petroleum oil storage tank including ships & used or spent oil, waste or residues containing oil as per S.no. 3 and 5 of Schedule I of HOWM Rules, 2016. A Treatment, Storage, Disposal Facility (TSDF) has not been set up since the Union Territory of Andaman and Nicobar Islands falls under "The states generating less than 500 Metric tonnes per annum of landfillable hazardous waste which may be permitted to

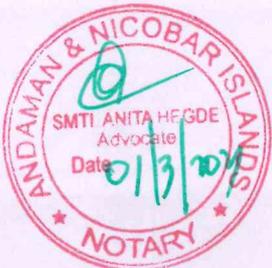


continue with their existing sharing arrangements with their neighbouring states/UT having authorised common TSDF". In this regard, the ANPCC(Andaman and Nicobar Pollution Control Committee) has authorised M/s Penquin Marine Services for collection, storage and transportation of hazardous waste. In October 2020, 16.6 tons of Waste Oil had been transported to Tamil Nadu for recycling. A compliance report in this regard was submitted to CPCB vide letter no. 7-46/PCC/NGT(O.A(804/2017)/2019/1248 dated 18.12.2020. The A&N Administration has taken all necessary measures to ensure compliance of HOWM Rules, 2016 within the timelines specified by this Hon'ble Tribunal. The Annual Inventory on Hazardous and Other waste generation and its management for the year 2019-20 was also submitted to CPCB vide letter no. 10-54/PCC/HW/2019/1181 dated 27.11.2020. A true copy of the Compliance Report submitted to CPCB by ANPCC in compliance with the directions issued by this Hon'ble Tribunal vide Order dated 07.07.2020 in O.A No.804 of 2017 is annexed and marked hereto as Annexure-R-6(Pg Nos. to).



8. The Annual inventory on Hazardous and other Waste generation and its Management for the year 2019-20 submitted to CPCB by ANPCC vide communication dated 27.11.2020 is annexed and marked hereto as Annexure-R-7(Pg Nos. to).

9. With regard to e-waste, the matter was being dealt in by this Hon'ble Tribunal in O.A No.512 of 2018, it is submitted that the Andaman and Nicobar Pollution Control Committee (ANPCC) has authorized M/s Penquin Marine Services for transportation of e-waste to mainland in absence of recycling units in the Union Territory of Andaman & Nicobar Islands. There is no illegal dismantling of e-waste and precautionary measures for compliance of the Rules are being undertaken by handlers of e-waste. The present status of the implementation of the action plan for e-waste management in A&N Islands was sent to Central Pollution Control Board vide letter no. 7-56/PCC/NGT(O.A(512/2018)/2020/1043 dated 29.10.2020. The ANPCC (Andaman and Nicobar Pollution Control Committee) vide letter no.2-7/PCC/e-waste/2020/1028 dated 23.10.2020 submitted consolidated Annual Report for the year 2019-2020 on E-Waste Management to the Central Pollution Control Board.



10. With regard to polluted industrial clusters, the matter is being dealt in by this Hon'ble Tribunal in O.A No.1038 of 2018, it is submitted that the Andaman and Nicobar Islands does not come in the list of 100 polluted industrial clusters. There are no 17 categories, highly and grossly polluting industries operating in the Union Territory of Andaman & Nicobar Islands. However, Hotels, Automobile Service Centres and Health Care Facilities (HCFs) are the only Industries in the Union Territory of Andaman and Nicobar Islands.

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11. With regard to reuse of treated water, the issue is being dealt by this Hon'ble Tribunal in O.A No.148 of 2016, it is submitted that so far, 93 captive Sewage Treatment Plants (STPs) and 22 captive Effluent Treatment Plants (ETPs) have been installed by these Industries. The treated water from the Sewage Treatment Plants is reused in gardening and cleaning and the treated water from ETP are being used for cleaning the vehicles.

12. With regard to performance of STPs/CETPs/ETPs and polluted river/coastal stretches, the matter is being dealt in by this Hon'ble Tribunal in O.A No.593 of 2017 and O.A No. 673 of 2018, it is submitted that that there are no 17 categories, highly and grossly polluting industries operating in the Union Territory of Andaman & Nicobar Islands. However, Hotels, Automobile Service Centres and Health Care Facilities (HCFs) are the only Industries in the Union Territory of Andaman and Nicobar Islands which generate effluent and sewage. So far, 93 captive Sewage Treatment Plants (STPs) and 22 captive Effluent Treatment Plants (ETPs) have been installed by these Industries. 100% of households have on-site septic tanks with soak pit for dispersion. The ANPCC had conducted inspections of HCFs, Hotel industries and monitored Sea water quality in Shaheed Dweep (Neil Island) from 23.11.2020 to 25.11.2020 and Swaraj Dweep (Havelock Island) from 23.01.2021 to 25.01.2021. The pH (Potential of Hydrogen) and DO (Dissolved Oxygen) of the industrial discharge of hotel industries were measured and found complying with the



standards prescribed under section 39 of Schedule-I under Rule 3 of the Environment (Protection) Rules, 1986. The DO and temperature of the sea water of beaches were measured and found complying with the standards prescribed under section 86 of Schedule-I under Rule 3 of the Environment (Protection) Rules, 1986. Action is being initiated against defaulting hotel units under Environment Protection Act, 1986, the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974. The Port Blair Municipal Council (PBMC) is constructing the 42 KLD Faecal Sludge Treatment Plant (FSTP) to cater to 100% households and other establishments. The work is expected to be completed by March, 2021. Further, PBMC under the Smart City Mission for Area Based Development (ABD) areas is under process of tendering 03 decentralised STPs of 1.81 MLD, 2.4 MLD and 5.55 MLD capacity plants respectively. The work is expected to be completed by March, 2023.



13. With regard to polluted river/coastal stretches, the River Rejuvenation Committee constituted vide Order no. 3374 dated 29.10.2018 has been renamed and reconstituted as 'River/Coastal Rejuvenation Committee' vide Order No.442 dated 16.02.2021 by incorporating subject officers/experts from other concerned departments of the A&N Administration. The reconstituted River/Coastal Rejuvenation Committee of the Island is in the process of identifying polluted coastal stretches and preparing the action plan. A true copy of Order No.442 dated 16.02.2021 issued

by the Deputy Secretary, Urban Development, A&N Administration is annexed and marked hereto as **Annexure-R-8(Pg Nos. to)**.

14. The above-mentioned matters are being monitored by the Central Monitoring Committee headed by the Secretary, Government of India, Ministry of Jal Shakti with the assistance of CPCB. As per the Minutes of the 8th meeting of the Central Monitoring Committee in the Matter of NGT in O.A No.673 of 2018 held through Video Conferencing on 05.01.2021, directions were issued to the Andaman and Nicobar Administration to submit Monthly Progress Reports (MPRs) and the same was sent to Director General, National Mission for Clean Ganga vide letter no.7-41/PCC/River Rejuvenation/2018/1401 dated 22.01.2021. A true copy of the Monthly Progress Report submitted by the ANPCC to the Director General, National Mission for Clean Ganga (NMCG) is annexed and marked hereto as **Annexure-R-9(Pg Nos. to)**.



15. With regard to restoration of water bodies, the matter is being dealt in by this Hon'ble Tribunal in O.A No.325 of 2015, it is submitted that the River Rejuvenation Committee constituted vide Order No.3374 dated 29.10.2018 has been renamed and reconstituted as 'River/Coastal Rejuvenation Committee' vide Order No.442 dated 16.02.2021. The River/Coastal Rejuvenation Committee has also been designated as the nodal agency to look after the task of restoration of all water bodies in compliance of the directions

issued vide order dated 18.11.2020. The reconstituted River/Coastal Rejuvenation Committee of the island is in the process of identifying polluted coastal stretches and preparing the action plan.

16. With regard to groundwater extraction and groundwater recharge, the issues are being dealt in by this Hon'ble Tribunal in O.A No.496 of 2016 and O.A No.176 of 2015 respectively. It is submitted that the potable water supplied for human consumption are being tested by Andaman Public Works Department on regular daily basis every month.

17. With regard to noise pollution, the matter is being dealt in by this Hon'ble Tribunal in O.A No.681 of 2018, it is submitted that the Andaman & Nicobar Islands does not appear in the list of 122 non-attainment cities. However, the Administration is in the process of procuring one unit of Continuous Ambient Air Quality Monitoring Station (CAAQMS) with 100% financial assistance from Central Pollution Control Board. The order for the same was placed on 2nd January 2020 and the equipments are expected to arrive in March 2021. It is submitted that a total of 03 number of noise measuring devices have been obtained and issued to concerned Police Stations of all three districts namely North & Middle Andaman District, South Andaman District and Nicobar District of these islands.

18. The ANPCC had set up two Ambient Air Quality Monitoring Stations during Diwali 2020 and monitored the Ambient Air



Quality including noise level from 12.11.2020 to 25.11.2020 on 24 hour basis. A Secretariat Administrative Order No.2414 dated 13.11.2020 was issued by the Chief Secretary, A&N Administration to all the District Magistrates and Superintendents of Police to take all necessary action to ensure compliance of the orders of Hon'ble NGT and directed the timing for use and bursting of firecrackers between 08.00 pm to 10.00 pm on Diwali and Gurupurb, 06.00 am to 08.00 am on Chatt and 11.55 pm to 12.30 am during Christmas and New Year eve.

19. As per the Air Quality Index (AQI), the air quality was found Good at both the stations. The air quality as compared to Diwali 2019 was found improved from Satisfactory to Good due to awareness created among the public by the Department of Science & Technology and the collaborative efforts of the District Administration, Andaman & Nicobar Police, Department of Education, Department of Health and the general public. The Compliance Report on Monitoring of Noise and Ambient Air Quality during Diwali 2020 was submitted to CPCB vide letter no. 4-3/PCC/N.P(Festival)/2018/PF/1375 dated 12.01.2021.



20. The ANPCC has repaired 5 Respirable Dust Samplers (RDS) monitoring stations. 1 RDS monitoring station installed at PBMC campus, Aberdeen Bazaar, Port Blair is monitoring PM10 twice in a week on 24-hour basis. Remaining, 4 RDS monitoring stations will be installed at various locations in Port Blair city. The monitoring of PM10 will be conducted on a regular basis.

21. It is further submitted that no issues of noise pollution have been reported in these islands. All concerned District SPs are taking prompt and effective measures to curb down the menace of noise pollution such as loud speaker, public address system, music system, vehicular horns or any other mechanical devices which has been played beyond the prescribed limit. A true copy of the Compliance Report on Monitoring of Noise and Ambient Air Quality during Diwali Festival - 2020 submitted to CPCB by ANPCC is annexed and marked hereto as Annexure-R-10(Pg Nos. to _____).

22. With regard to illegal sand mining, the matter is being dealt in by this Hon'ble Tribunal in O.A No.360 of 2015, it is submitted that no unauthorized river sand mining is being carried out/allowed in the Union Territory of Andaman and Nicobar Islands.



23. With regard to the direction issued by this Hon'ble Court in respect of *the compensation regime already laid down for failure of the Local Bodies and/or Department of Irrigation and Public Health/In-charge Department to take action for treatment of sewage in terms of observations in para 34 above will result in liability to pay compensation as already noted above which are reproduced for ready reference:*

- i) *Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies* — 31.03.2020.

Compensation is payable for failure to do so at the rate of Rs.5 lakh per month per drain by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No.593/2017 and 06.12.2019 in O.A.No.673/2018) w.e.f. 01.04.2020.

ii) *Commencement of setting up of STPs – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs.5 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No.593/2017 and 06.12.2019 in O.A.No.673/2018) w.e.f. 01.04.2020.*

iii) *Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs.10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A.No.593/2017 and 06.12.2019 in O.A.No.673/2018) w.e.f. 01.04.2021.”,*



24. It is submitted that there are there are no 17 categories, highly and grossly polluting industries operating in the Union Territory of Andaman & Nicobar Islands. However, Hotels, Automobile Service Centres and Health Care Facilities (HCFs) are the only Industries in the Union Territory of Andaman and Nicobar Islands which generate effluent and sewage. So far, 93 captive Sewage Treatment Plants (STPs) and 22 captive Effluent Treatment Plants (ETPs) have been installed by these Industries. 100% of households have on-site septic tanks with soak pit for dispersion. The ANPCC had conducted inspections of HCFs, Hotel industries and

monitored Sea water quality in Shaheed Dweep (Neil Island) from 23.11.20 to 25.11.20 and Swaraj Dweep (Havelock Island) from 23.01.21 to 25.01.21. The pH (Potential of Hydrogen) and DO (Dissolved Oxygen) of the industrial discharge of hotel industries were measured and found complying with the standards prescribed under section 39 of Schedule-I under Rule 3 of the Environment (Protection) Rules, 1986. The DO and temperature of the sea water of beaches were measured and found complying with the standards prescribed under section 86 of Schedule-I under Rule 3 of the Environment (Protection) Rules, 1986. Action is being initiated against defaulting hotel units under Environment Protection Act, 1986, the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974. The Port Blair Municipal Council (PBMC) is constructing the 42 KLD Faecal Sludge Treatment Plant (FSTP) to cater to 100% households and other establishments. The work is expected to be completed by March, 2021. Further, PBMC under the Smart City Mission for Area Based Development (ABD) areas is under process of tendering 03 decentralised STPs of 1.81 MLD, 2.4 MLD and 5.55 MLD capacity plants respectively. The work is expected to be completed by March, 2023.



25. With regard to the direction issued by this Hon'ble Tribunal in respect of *Compensation may be deposited with the Central Pollution Control Board for being spent on restoration of environment which may be ensured by the*

Chief Secretaries' of the States/UTs.” it is submitted that the Andaman and Nicobar Administration is taking all efforts for protection of environment and enforcement of the directions passed by this Hon'ble Tribunal and Central Pollution Control Board, New Delhi. Order no. 255 dated 11.09.2020 was issued to concerned local bodies to take necessary steps in complying with Rule 22 of the SWM Rules, 2016, failing which action will be taken as per the directions of this Hon'ble Tribunal. A true copy of the Order No. 255 dated 11.09.2020 issued by Member Secretary, ANPCC is annexed and marked hereto as Annexure-R-11(Pg Nos. to).

26. With regard to the direction issued by this Hon'ble Tribunal in respect of “*An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within one month from today, if not already done for coordination and compliance of above directions which will be the responsibility of the Chief Secretaries of the States/UTs*”, it is submitted that all the monitoring activities are undertaken under the close supervision of the Chief Secretary's Office, Andaman and Nicobar Administration. All matters are reviewed by the Chief Secretary during monthly SLAC meetings.



27. With regard to the direction issued by this Hon'ble Tribunal regarding “*Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB*”, it is submitted that the A&N Administration timely furnishes

quarterly compliance reports before the Hon'ble NGT. The last Action Taken Report was e-filed before the Hon'ble NGT on 23.11.2020 in O.A No. 606 of 2018.

28. The A&N Administration has taken major steps to comply with the relevant Acts, Rules and directions issued by Hon'ble NGT for the protection of environment. The administration is committed to ensure pollution free environment to its citizens with prompt action by effectively tackling existing issues. The other major steps taken by the A&N Administration for protection of the environment is as follows:

- i) The Port Blair Municipal Council (PBMC) built a rain water harvesting system in the Community Hall at Chakkargaon, Port Blair. Installation of rain water harvesting system in every newly constructed building of area 100 sq mtr. & above has been made mandatory in PBMC area. The PBMC regularly raises awareness to general public to conserve and harvest rain water.
- ii) The Transport Department is in the process of formulating a draft Electric Vehicle Policy in order to reduce automotive pollution. This Policy shall seek to drive rapid adoption of Battery Electric Vehicles (BEVs) so that they contribute to 25% of all new vehicle registrations by 2024 and bring about material improvement in this UT's environment by bringing down emissions. BEVs include e-2 wheelers, e-Rickshaws, e-4 wheelers and e-Buses. 72 e-cars have



been introduced in government sector and department is in the process of procuring 40 e- AC buses.

iii) The Directorate of Civil Supplies & Consumer Affairs has declared the entire UT, PDS Kerosene Free and provided environment friendly LPG as an alternative.

iv) Dr. B.R Ambedkar Institute of Technology (DBRAIT), Port Blair has constructed a new academic green building in association with Indian Green Building Council (IGBC) which provides renewable energy infrastructural support by installing solar roof panels.

v) Radhanagar Beach at Swaraj Dweep (Havelock Island) has been awarded the prestigious 'Blue Flag Certification' by an international jury comprising of United Nations Environment Programme (UNEP), the United Nations World Tourism Organisation (UNWTO), Denmark-based NGO Foundation for Environmental Education (FEE) and the International Union for Conservation of Nature (IUCN). This certification is also a global recognition of India's conservation and sustainable development efforts. The Blue Flag Certification is a globally recognised eco-label accorded by 'FEE, Denmark' based on 33 stringent criteria under four major heads; environmental education and information, bathing water quality, environment management and conservation, and safety and services at the beaches.



- vi) The Tourism department is in the process of developing Eco-Tourism resorts in Lalaji Bay, Aves Island, Smith Island and Shaheed Dweep (Neil Island).
- vii) The Electricity Department is focusing on clean and green energy. Out of 142.06 MW installed capacity, 107.58 MW is Diesel generated and remaining 34.48 MW is renewable energy comprising of 5.25 MW Small Hydro & 29.23 MWp Solar (Ground mounted + Rooftop) Photo Voltaic Plant. First of its kind, a 20 MW solar power plant with BESS was inducted in June 2020 and tender process is on for establishment of a 50 MW LNG power plant. 3.15 Mwp grid connected solar PV plants completed on government buildings and 22,156 LED street lights have been distributed to Gram Panchayats to replace conventional street lights. Additionally, 1100 solar street lights were distributed in Nicobar District.



29. In view of the factual position stated above and in view of the directions issued by this Hon'ble Tribunal in Original Application No.606 of 2018 titled as Compliance of Municipal Solid Waste Management Rules, 2016, the Administration has taken all necessary action for its compliance in toto. Thus, keeping in view of the position stated above, the question in respect of any impediment does not come in the way of implementation of directions, if any, issued by this Hon'ble Tribunal and the Andaman and Nicobar Administration will implement the same in true letter and spirit.

30. In the light of the factual circumstances stated above, this Hon'ble Tribunal may be pleased to pass appropriate Order as deemed fit and proper and thus render justice.

[Signature]
DEPONENT

VERIFICATION

मुख्य सचिव / Chief Secretary
अ. तथा नि. प्रशासन / A&N Administration

Verified at Port Blair on this the ...^{1st}..... day of ^{March} February 2021 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.

[Signature]
DEPONENT

मुख्य सचिव / Chief Secretary
अ. तथा नि. प्रशासन / A&N Administration
पोर्ट ब्लेयर / Port Blair



[Signature]
SMTI. ANITA HEGDE
Date: 01/3/2021
NOTARY

[Signature]
SMTI ANITA HEGDE
Advocate
NOTARY PUBLIC
PORT BLAIR
01/3/2021

Affirmed Before me after the contents were read over & explained in Simple Hindi / English / Tamil

[Signature]
SMTI. ANITA HEGDE
Advocate
PORT BLAIR
01/3/2021

Sl No. 333
Date: 01/3/2021